

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 879
TO BE ANSWERED ON 07th FEBRUARY, 2017
QUANTITY OF RICE AND WHEAT PROCURED

879. SHRI M.B. RAJESH:
SHRI SUKHBIR SINGH JAUNAPURIA:
SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the quantum of rice and wheat procured for PDS during the last three years and the current year;
- (b) the quantum of the procured foodgrains distributed through PDS during the said period;
- (c) whether business companies are engaged in hoarding and profiteering due to increase in the prices of foodgrains and less minimum support price whereas farmers and consumers are continuously bearing losses; and
- (d) if so, the details of the corrective steps taken in this regard?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a): The total quantity of rice (paddy in terms of rice) and wheat procured for Central Pool during last three years and current year is as under:

(Fig. in Lakh Metric Ton (LMT))

Kharif Marketing Season (KMS)	Rice
KMS 2013-14	318.45
KMS 2014-15	320.45
KMS 2015-16	342.17
KMS 2016-17#	275.37

Data reported as on 02.02.2017.

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Rabi Marketing Season (RMS)	Wheat
RMS 2013-14	250.92
RMS 2014-15	280.23
RMS 2015-16	280.88
RMS 2016-17	229.61

(b): The allotment and offtake of wheat & rice under Targeted Public Distribution System (TPDS)/ National Food Security Act (NFSA) and Other Welfare Scheme (OWS) during 2013-14, 2014-15, 2015-16 and 2016-17 (upto December'2016) are as under:-

(Fig. in LMT)

Year	Wheat		Rice	
	Allotment	Offtake	Allotment	Offtake
2013-14	270.94	220.74	341.05	294.15
2014-15	241.09	229.24	372.86	355.74
2015-16	265.82	245.30	343.31	320.46
2016-17	270.96	189.01 (upto Dec'2016)	353.57	247.62 (upto Dec'2016)

(c) & (d): No report has been received regarding hoarding and profiteering of food grains done by the business companies.

Under the Essential Commodities Act, 1955 (EC Act), hoarding/blackmarketing of essential commodities are criminal and cognizable offences, the power under the EC Act is delegated to States/UTs, which are empowered to take action against the hoarders & black marketers and check hoarding of essential items.
